



The Motor Transport Workers (Tamil Nadu Amendment) Act, 1975

Act 54 of 1975

Keyword(s):

Central Act Amendment, The Motor Transport Workers Act, 1961

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TAMIL NADU ACT NO. 54 OF 1975.*

**THE MOTOR TRANSPORT WORKERS,
(TAMIL NADU AMENDMENT) ACT, 1975.**

Received the assent of the President on the 12th December 1975, first published in the Tamil Nadu Government Gazette Extraordinary on the 18th December 1975 (Margazhi 23, Iratchasa (2006-Thiruvalluvar Aandu)).]

An Act to amend the Motor Transport Workers Act 1961 in its application to the State of Tamil Nadu.

BE it enacted by the Legislature of the State of Tamil Nadu in the Twenty-sixth Year of the Republic of India as follows.—

Short title,
extent and
commencement.

1. (1) This Act may be called the Motor Transport Workers (Tamil Nadu Amendment) Act, 1975.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment
of section 2,
Central Act 27
of 1961.

2. In section 2 of the Motor Transport Workers Act, 1961 (Central Act 27 of 1961),—

(1) in clause (a), for the word “fifteenth”, the word “sixteenth” shall be substituted ;

(2) in clause (c), for the word “fifteenth”, the word “sixteenth” shall be substituted.

* For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette* Extraordinary, dated the 16th October 1975, Part IV—Section 1, Page 179.